

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 604
IB-597/PB/2021

IN THE MATTER OF:

Mr. Sachin Singh and Ors.

...PETITIONER

Vs.

M/s. Three C Properties Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 26.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Applicants

:Mr. Sahil Sethi, Ms. Ramya Aggarwal and Mr. Samriddh Bindal, Advocates.

For the Respondent/Corporate Debtor

:Mr. Raj Kamal, Mr. Aseem Atwal, Mr. Anurag Chandra and Ms. Stuti, Advocates. Mr. Abdhesh Chaudhary, Ms. Manisha Suri, Mr. Nishikant Singh and Ms. Geetanjali Setia, Advocates for Respondent No. 7-Noida Authority.

For the Applicants/Intervenors

:Mr. Sudhir K Makkar, Sr. Advocate, Mr. Shashwat Tripathi, Mr. Kushal Bansal, Ms. Ridhima Verma and Ms. Madhu Ayachit, Advocates.

ORDER

IA/3816/2022.

Heard the submissions made by the Learned Counsels present. The Learned Counsel for the Intervenor has started his arguments on the point of admissibility of his application. For continuation of the arguments, let this

(Meenu)

—Sel—

—Sel—

matter be posted after two weeks. List this matter on 14.10.2022. If the arguing Counsel will not available on that day, the Advocate on record should argue the matter on that day.

List this matter on 14.10.2022.

— Sel —

(Rahul Bhatnagar)
Member (T)

— sd —

(P.S.N Prasad)
Member (J)